CHAUDHARY BIRENDER SINGH: Sir, the hon. Member is right. As far as the families are concerned, the number may be around 20,000. But if the plant itself is not having the full capacity of 20,000, all put together, then how would it be possible? Now, we have the total strength of 17,700. That is the strength of the RINL. But, on the other hand, you are right that expansion is taking place and also there is modernization of the plant. As the hon. Member has mentioned, there is an Employment Exchange situated in that area where the land was acquired. So, we would also see that the people or the job-seekers are registered in that Employment Exchange. I will ensure that they should also be given that kind of priority but, as I have put it, they are asking for jobs for the second generation, third generation. But we would try that in case of expansion and we are to take more on our roll, then, naturally, they may also get that kind of consideration.

SHRI MAHESH PODDAR: Sir, during 60s to 90s, many public sector steel plants were put up and huge tracts of land were acquired, say, in RINL or Bokaro Steel in Jharkhand and, maybe, in other States. Now, even after fifty years, this Government has inherited the problem of rehabilitation of the people who gave the land. Now, this is also causing resistance to the new proposals of the steel plant. Sir, the technology has changed. Now you require lesser number of people and also lesser amount of land. Thus, gradually, the requirement is coming down. All these steel plants have a lot of unutilized land. Sir, through you, my question to the hon. Minister will be: Can't the Government think of finding solution to this problem by considering in terms of rehabilitation and some other means rather than by only providing the jobs?

CHAUDHARY BIRENDER SINGH: The land which was acquired way back forty years or fifty years was under the 1894 Land Acquisition Act and that is a fact that at that time any quantum of land which was projected in the plan of putting up a plant was given consent and accordingly in some of the plants — I am new to this Ministry — I have seen that the land is to the tune of 26,000 acres. So, in some of the plants, they have established a lot of good work. Colonies are there. Even in one of the plants, Bokaro, there is 700-bed hospital. Sir, these kinds of facilities are provided not only to the residents of that plant area, but even in the neighbouring areas also. The hon. Member has asked, "Why can't there be any possibility that the vacant land is utilized for this?" Sir, we are not in the real estate business. I am sorry to say.

Cases registered under NDPS Act, 1985

*183.SHRI K.T.S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of cases registered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country in the last two years and that in Punjab out of those cases; and

(b) the steps, if any, taken by Government to help the State Government of Punjab to curb the menace of drug trafficking and drug addiction in the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) As per the available information from NCB, 23709 cases in 2014 and 27231 cases in 2015 were registered under the NDPS Act, 1985 in the country. Out of these, 9159 and 10233 cases were registered in Punjab in 2014 and 2015 respectively.

(b) Steps taken by the Government to help the State Government of Punjab in tackling drug trafficking and drug addiction include deployment of BSF along the border, strengthening of Indo-Pak border by erection of border fencing, installation of floodlights strengthening of presence of NCB in Amritsar and Chandigarh, training to the Punjab Police on interdiction of drugs, financial assistance for procurement of surveillance, laboratory and other equipment, empowering Border Security Force for interdiction under NDPS Act, coordination and sharing of intelligence with various Drug Law Enforcement Agencies of Centre like BSF, CRPF, DRI, Central Excise and Customs and of State agencies like Police and State Excise, supply of Drug Detection Kits to all the Drug law enforcement agencies including State Police by NCB and co-ordination meetings between Central and State Drug Law Enforcement agencies of Punjab. NCB has also been sensitizing various agencies like prisons, AIDS control and Drug Controllers and licensing authorities on the misuse of pharmaceutical and other Drugs containing Opium. Further, drug awareness programmes are undertaken to reduce demand for narcotics/ drugs and de-addiction and rehabilitation centres have also been set up for the treatment of drug addicts.

SHRI K.T.S. TULSI: Sir, through you, I would like to know from the hon. Minister, keeping in view the facts which are given in the written reply laid on the Table, if drug menace in Punjab has assumed alarming proportions, because the figures given by them are themselves quite alarming. In 2014 and 2015, a total of 50,940 cases of drug abuse are said to have been registered in the whole of India while in Punjab alone, 19,392 cases were registered. This means that 50 per cent of the total drug cases registered in the country are registered in Punjab, and yet it is being said that this is not a serious situation.

Sir, according to the Times of India dated 23rd June, 2016 and the National Crime Records Bureau data, there are 40 drug-related cases that are registered in Punjab every day. There are 15 top districts which are afflicted with drug menace. Out of those 15 districts, 13 are in Punjab. According to the Live-Mint edition of 10th June, between February and April, 2015, there were 2,30,000 drug-users in Punjab. It means that there are 836 drug-users per lakh of people in Punjab, whereas the all-India figure is 250 drug-users per lakh. In this alarming situation, what does the Government propose to do?

SHRI KIREN RIJIJU: Sir, the hon. Member has stated that the situation in Punjab is alarming. Now, we have not said that it is not serious. Any situation arising out of drug abuse amongst the youth has to be taken seriously. Of course, figures show that the incidents, the number of cases registered, seizures, etc. in Punjab are higher when compared to the other States in the country. That is why, the Home Ministry has taken various steps to ensure that we could not only contain but also eradicate this menace. Now, the reasons are many. I may not be in a position to explain that in detail because of the very position that Punjab is located. But coming to the core of the question, we are in direct and constant touch with Punjab, with our Narcotic Control Bureau, and we have given assistance to the Punjab Government. We have conducted various awareness programmes and we have strengthened the capacity within Punjab. Recently, in one of the cases filed in the Punjab and Haryana High Court, it was observed by the High Court that the steps taken by the Home Ministry are appreciable and the third phase of the projects which we have initiated should be expedited.

So, I agree that the situation in Punjab is quite serious and we are taking action but, at the same time, we have also seen some improvement. We have made a number of seizures. Our Border Security Forces have conducted various raids and even eliminated some of the smugglers. This shows that we are really committed to it. Presently, the Central Government and the Punjab Government are working jointly to ensure that this menace is taken care of.

SHRI K.T.S. TULSI: Hon. Deputy Chairman, Sir, I regret to say that the hon. Minister is skirting the issue. What has also been said is the manner in which the assistance is sought to be rendered to tackle this menace. Deployment of BSF, fencing, floodlights, etc., was being done for the last 20 years! And training, surveillance and Intelligence are not the issues. What do you do when it is widely believed that even Ministers in the Government are involved in smuggling? ...*(Interruptions)*... What action has been taken against them? Sir, no action has been taken. Only drug users have been arrested. No major trafficker is being touched. It seems that the Central Government is complicit in protecting the Ministers of Punjab.

SHRI KIREN RIJIJU: Sir, the hon. Member, Tulsiji, is an eminent lawyer. He knows the system. Merely taking the name of a State Government is not sufficient to act. There are procedures to act, I will not go into the details of that. At the same time, I do not agree that we have not done anything in addition to what has been done in the last 20 years. What I have stated earlier is the steps we have taken in the last two years. I can inform the hon. House the details, because we have taken a large number of steps. Especially, in Chandigarh zone and Amritsar sub-zone, we have adequately placed our resources and manpower. The Border Security Force is there to control drug trafficking from across the border. Everybody knows that the Punjab sector of India-Pakistan border is densely populated, it is heavily cultivated, and there are local people involved in that. There are various means being used to traffic heroin from across the border. We are sitting in the middle of the 'Golden Crescent' on this side and the 'Golden Triangle' in the South East Asia. Punjab being one of the States in the North-West part of India is very vulnerable. That is why we have to accept the challenges. I do not deny the points made by the hon. Member. We accept that there are challenges and we are committed to taking very drastic actions, and results are showing that.

MR. DEPUTY CHAIRMAN: Okay. Shri Partap Singh Bajwa.

SHRI PARTAP SINGH BAJWA: I thank you, Sir, for giving me this opportunity. सर, यह प्रश्न पंजाब को involve करता है। सबसे पहले तो मैं ऑनरेबल मेम्बर को मुबारकबाद देना चाहता हूँ, क्योंकि इनका सवाल बहुत महत्वपूर्ण है। मैं हाउस का ध्यान इस बात पर लाना चाहता हूँ कि आनरेबल मिनिस्टर ने जो जवाब दिया, वह बहुत अच्छा जवाब है, मगर ये जो हेरोइन की बात कर रहे हैं, यह सारी प्रॉब्लम्स का 10 परसेंट है। हमारे 20 परसेंट drugs conventional हैं, जिनमें शराब, opium, poppy husk शामिल हैं। मिनिस्टर साहब, तुलसी साहब ने जिस बात का जिक्र किया है, वह विशेष तौर से synthetic drugs के बारे में है, जो पंजाब में drugs का 70 परसेंट है। Synthetic drugs पंजाब में, manufacture भी होते हैं। मैं एक महत्वपूर्ण बात बताना चाहता हूं। हमारे यहाँ wrestling के एक नेशनल चैंपियन थे, जिनका नाम जगदीश सिंह भोला था। As he was an excellent athelete and an excellent wrestler, उनको पंजाब पुलिस में भर्ती किया गया, वे डीएसपी बन गए। आज से तीन साल पहले वे गिरफ्तार हुए और जब गिरफ्तारी के बाद वे कोर्ट में पेश हुए, तो उन्होंने एक हैरानी की बात कही, जिस बयान से सारा हिन्दुस्तान घबरा गया। उन्होंने यह बात कही कि पिछले 7 साल के दौरान अकाली दल और भाजपा की गवर्नमेंट में हमने 6 हजार करोड़ के synthetic drugs सिर्फ पंजाब में ही नहीं, हिन्दुस्तान की विभिन्न मंडियों में बेचे हैं। ...(**व्यवधान**)... एक मिनट, सबसे important बात ...

MR. DEPUTY CHAIRMAN: Now, please put your questoin.

श्री प्रताप सिंह बाजवा: सर, मैं question पूछ रहा हूँ। उन्होंने यह बात कही कि सरदार प्रकाश

सिंह बादल की गवर्नमेंट में तीन ऐसे मंत्री हैं और उन्होंने एक मंत्री का नाम लिया, जिसके बारे में उन्होंने कहा कि वह हमारा kingpin है, जिसके नीचे हम smuggling का सारा operation चलाते हैं। होम मिनिस्टर साहब बैठे हुए हैं। मैं होम मिनिस्टर साहब को याद दिलाना चाहता हूँ कि हमारे ऑनरेबल प्राइम मिनिस्टर, नरेन्द्र मोदी जी ने 'मन की बात' में पंजाब और हिन्दुस्तान के नौजवानों से यह बात कही थी कि मैं यकीन दिलाता हूँ ..

MR. DEPUTY CHAIRMAN: Now, please put the question.

श्री प्रताप सिंह बाजवाः सर, यह बहुत important है। Sir, it is a matter of our children's future. उन्होंने यह बात कही है कि मैं आपको यकीन दिलाता हूँ, आप हमारी गवर्नमेंट लाइए और जब बीजेपी की गवर्नमेंट बनेगी, तो पंजाब का जो ड्रग माफिया है, हम उसको demolish करेंगे। मेरी एक ही गुजारिश है, हाथ जोड़ कर विनती है, मैं किसी पार्टी, किसी आदमी के बारे में नहीं कहना चाहता, आप सीबीआई की inquiry करवा दीजिए। रिजिजु साहब, आप तो बात कर रहे हैं, यह तो प्रॉब्लम का 10 परसेंट है। 70 परसेंट प्रॉब्लम synthetic drugs की है। जब तक synthetic drugs के बारे में पंजाब की गवर्नमेंट और पुलिस इकट्ठा होकर इसका फैसला नहीं करती, तब तक दूध का दूध और पानी का पानी नहीं हो सकता है। यह हमारी डिमांड है। क्या आपकी गवर्नमेंट पंजाब के मामले में ...(**व्यवधान**)... सीबीआई की इंक्यावरी करवाएगी और उन मंत्रियों का पर्दाफ़ाश करेगी, जिन मंत्रियों का नाम लिया है? ...(**व्यवधान**)... This is my request to the hon. Minister.

MR. DEPUTY CHAIRMAN: That is okay. ...*(Interruptions)*... Don't take so much time for a question. ...(Interruptions).. Now, you have put your question. ...*(Interruptions)*... Sit down. ...*(Interruptions)*...

श्री किरन रिजिजुः उपसभापति जी, यह बात सही है कि सिर्फ heroin से ही पूरा component नहीं बनता है। ऑनरेबल मेम्बर ने यहाँ पर काफी डिटेल में अपनी बात रखी है। सर, तीन एलिमेन्ट्स, बेसिकली आप जो पंजाब को लेकर कह रहे हैं, मैं सदन को इसकी जानकारी दूंगा कि जो smuggling of heroin across the border पाकिस्तान से आती है, वह एक component है। इसके अलावा, smuggling of opium, poppy, husk, charas, ganja, etc. यह सिर्फ across the border से आता है, मैं यह मानता हूं कि, लेकिन यह inter-State, यानी भारत के अंदर से भी देश में आता है। ...(**व्यवधान**)... मैं बता रहा हूं। ...(**व्यवधान**)...

श्री शरद यादवः आप सीबीआई की inquiry कराएंगे या नहीं कराएंगे? इन्होंने एक ही सवाल पूछा है कि आप सीबीआई की inquiry कराएंगे या नहीं कराएंगे? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Let him reply. ...*(Interruptions)*...

श्री किरन रिजिजुः उपसभापति जी, इन्होंने इतनी लंबी पृष्ठभूमि बनाई है। ...(**व्यवधान**)...

श्री उपसभापतिः आप रिप्लाई कीजिए। ...(**व्यवधान**)...

श्री प्रताप सिंह बाजवाः उपसभापति जी, एक मिनट ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: The question is clear. ...*(Interruptions)*... Please, sit down. ...*(Interruptions)*... There is no need for repetition. ...*(Interruptions)*...

श्री किरन रिजिजुः मैंने वह पहले भी बताया। ...(**व्यवधान**)...

श्री उपसभापतिः रिपिटिशन की जरूरत नहीं है। ...(**व्यवधान**)... मंत्री जी पूरा समझ गए हैं, वे उत्तर देंगे, आप बोलिए।

श्री किरन रिजिजुः मुझे पूरा समझ में आ गया है, आपने क्या कहा है, आपने सही कहा है। मैं आपको यह बताना चाहता हूं कि यह heroin का ही मामला नहीं है। जो precursor items होते हैं, बाकी चीजें होती हैं, यह मामला उनका भी है। आपने जिन cases की बात कही है, मैंने पहले भी आपको, इस सदन को जानकारी दी है कि सिर्फ नाम लेने से केस नहीं बनता है। केस बनने की प्रक्रिया होती है। आप किसी का भी राजनीतिक नाम ले लेंगे और हम यहाँ सदन में कहेंगे कि हम केस की जाँच करेंगे, यह ठीक नहीं है। एक मिनट ...(**व्यवधान**)... लेकिन मैं इस सदन को ...(**व्यवधान**)... मैं इस सदन को बताना चाहता हूं कि पिछले दो सालों में, नरेन्द्र मोदी जी की सरकार बनने के बाद ड्रग्स को contain करने के लिए जितने कदम उठाए गए हैं और हमने जितनी सफलता प्राप्त की है, उतनी इससे पहले कभी नहीं हुई। ...(**व्यवधान**)... यह भी सच है। ...(**व्यवधान**)...

श्री प्रताप सिंह बाजवाः मेरी मंत्री जी से सिर्फ इतनी गुजारिश है कि यह बहुत sensitive मामला है। ...(**व्यवधान**)... सीबीआई की inquiry होनी चाहिए। ...(**व्यवधान**)...

कुमारी शैलजाः उपसभापति जी, यह पंजाब के फ्यूचर का सवाल है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Now, Shri Sanjiv Kumar. ...*(Interruptions)*...

SHRI SANJIV KUMAR: Sir, the Narcotic Drugs and Psychotropic Substances Act is the most serious enactment of our time and the minimum sentence provided for the offence is ...*(Interruptions)*...

श्री प्रताप सिंह बाजवाः *

MR. DEPUTY CHAIRMAN: Don't interrupt. ...*(Interruptions)*... Don't interrupt. ...*(Interruptions)*... Bajwaji, you are not allowed. ...*(Interruptions)*... How can you do that? ...*(Interruptions)*... You cannot do that. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*...

SHRI PARTAP SINGH BAJWA: *

---

*Not recorded.

MR. DEPUTY CHAIRMAN: Mr. Sanjiv Kumar, you put your question. ...*(Interruptions)*... You put your question. ...*(Interruptions)*...

SHRI SANJIV KUMAR: Sir, I...(Interruptions)..

MR. DEPUTY CHAIRMAN: Mr. Sanjiv Kumar, you put your question. ...*(Interruptions)*...

SHRI SANJIV KUMAR: Sir, I want to ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You put your question. ...*(Interruptions)*... It is not allowed. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... None of what you are saying is going on record. ...*(Interruptions)*... Only what Mr. Sanjiv Kumar says will go on record. ...*(Interruptions)*... If you want a Half-an-Hour Discussion, give notice. ...*(Interruptions)*... Listen to me. If you are not satisfied with the reply, there are rules in the Rules Book. You can give a notice for Half-an-Hour Discussion, and it can be discussed. ...*(Interruptions)*... But you cannot usurp his time. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Mr. Sanjiv Kumar, only what you say will go on record.

SHRI SANJIV KUMAR: Sir, the Narcotic Drugs and Psychotropic Substances Act, 1985 is the most serious enactment of our time. A person who is caught with commercial quantity of narcotic drugs is sentenced to ten years. But with the passage of time, Sir, after the enactment of the Act, it has been revealed that in maximum cases the prosecuting agencies themselves are involved. In Punjab also, it was revealed that Narcotics Control Bureau itself was involved in leaking narcotic drugs from Malkhana and distributing it to the members of general public. In Delhi and other parts of the country also, it was found that the prosecuting agency...

MR. DEPUTY CHAIRMAN: Put your question.

SHRI SANJIV KUMAR: So, I want to ask the hon. Minister as to what are the steps the Government is taking to stem out this menace of indulgence of prosecuting agencies in cases relating to the Narcotic Drugs and Psychotropic Substances Act.

SHRI KIREN RIJIJU: Sir, as per the provisions of the Narcotic Drugs and Psychotropic Substances Act, there is a complete prohibition on the manufacture, production, trade or use of narcotic drugs and psychotropic substances except for medical and scientific purposes. So, based on that, we have a two-fold method. One is to stop the

supply chain or reduce it, and the other is the demand side. We have to control it from both sides. Our agencies are updated to meet the menace, the challenging scenario, we are facing today, and all the appropriate measures are being taken. But, at the same time, I do admit that as a large country, as a country having porous borders, we face challenges from within the country as well as from across the borders. So, we are mindful of the situation and we are taking all necessary steps.

श्री संजय राउतः उपसभापति जी, आपका बहुत-बहुत धन्यवाद। अभी-अभी एक फ़िल्म आई थी, 'उड़ता पंजाब'। उसके ऊपर हंगामा भी हुआ था, लेकिन ड्रग्स के मामले में सिर्फ पंजाब ही नहीं उड़ रहा है, बल्कि देश के बहुत से राज्य उड़ रहे हैं। इनमें महाराष्ट्र उड़ रहा है, मैंने कल गुजरात में भी देखा है, राजस्थान में भी देखा है। आज ड्रग्स के मामले में देश की उड़ता हिन्दुस्तान जैसी स्थिति हो गई है। मंत्री जी ने बहुत-सी ड्रग्स के नाम लिए हैं, जिनमें हेरोइन, व्हाइट पाउडर, अफु है, गांजा है, लेकिन आजकल बाजार में, जो ड्रग जोरशोर से चल रही है, जो स्कूल, कॉलेज, पार्टी, Page-3 party में प्रयोग हो रही है, वह ड्रग है ephedrine. जो ephedrine ड्रग है, आजकल लोग उसका इस्तेमाल दवा में मिलाकर, या सीधे नशे के तौर पर, या आइसक्रीम में मिलाकर स्कूल, कॉलेज और पार्टीज़ में इस्तेमाल करते हैं। यह खास कर जो फीमेल पार्टीज होती हैं, page-3 party, आज यह ड्रग उस पार्टी में खुले आम मिलता है। अमरीका, ऑस्ट्रेलिया, कनाडा में इस ड्रग पर बैन है। मुझे लगता है कि 2004 में हिंदुस्तान में भी इसके ऊपर बैन लगा था।

उपसभापति जी, महाराष्ट्र के शोलापुर में एक महीने पहले 2000 करोड़ का यह ephedrine ड्रग पकड़ा गया था। इंटरनेशनल बाजार में यह 2000 करोड़ रुपये की रकम बहुत बड़ी रकम है। उसके ऊपर एक ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Put your question.

श्री संजय राउतः ड्रग पकड़ा गया है। यहाँ गृह मंत्री जी बैठे हैं, मेरा माननीय मंत्री जी से सवाल है कि क्या हमारे देश की जो युवा पीढ़ी है, उसको बरबाद करने का यह कोई अंतर्राष्ट्रीय षडयंत्र है? आपके जो कानून हैं, लॉज़ हैं, उन कानूनों को तोड़कर - यह ड्रग आसमान से तो नहीं गिरा होगा, जमीन में से भी ऊपर नहीं आया होगा, मैं पूछना चाहता हूं कि क्या यह across the border आया है या हमारे देश में बना है? ये कौन लोग हैं। आपने हेरोइन की बात कही, लेकिन उसके कारोबार में बड़े-बड़े नाम सामने आए हैं। इसमें बड़े-बड़े लोग शामिल हैं। मैं आपके माध्यम से जानना चाहता हूं कि सरकार के पास इस षडयंत्र के बारे में क्या जानकारी है और वह क्या करना चाहती है?

श्री किरन रिजिजुः उपसभापति जी, माननीय सदस्य ने जो मुद्दा उठाया है, वह सरकार के संज्ञान में है। मैं आपको recently, दो सालों का ब्योरा बता सकता हूं। यह जो एफिड्रिन और सुदोएफिड्रिन का मामला है, सचमुच में इसका कारोबार फैला हुआ है और इस पर काफी seizure भी

हुआ है। मैं आपको आंकड़ों के हिसाब से बताता हूं कि हमने यह 2014 में 654.06 k.g. सीज़ की थी, 2015 में 97.5 कि.ग्रा. एफिड्रिन और लास्ट ईयर ही, 2015 में सुदोएफिड्रिन 729 कि.ग्रा. सीज़ की है। तो यह बिल्कुल banned है, इसलिए इसको seize किया गया है। इसके खिलाफ युवाओं में कोई षडयंत्र है, यह तो हम कह नहीं सकते हैं, लेकिन युवाओं पर इसका जो प्रभाव पड़ा है, उसको रोकने के लिए कदम उठाए जा रहे हैं।

बेरोजगारी के कारण युवाओं का आतंकवादी और नक्सली संगठनों में शामिल होना

*184. **चौधरी सुखराम सिंह यादव** : क्या **गृह** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या कोई ऐसा अध्ययन करवाया गया है जिससे यह पता चल सके कि देश के कितने नौजवान बेरोजगारी से उत्पन्न कुंठा के कारण आतंकवादी या नक्सली संगठनों में शामिल हो रहे हैं;

(ख) क्या मंत्रालय नक्सलवाद प्रभावित क्षेत्रों में जागरुकता लाने और रोजगार के अवसरों हेतु कोई कदम उठा रहा है जिससे नक्सलवाद की ओर नौजवानों के झुकाव को कम करने में मदद मिल सके; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): (क) से (ग) एक विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) इस मंत्रालय के पास उपलब्ध सूचना के अनुसार, बेरोजगारी के कारण वामपंथी उग्रवादी संगठनों में शामिल हो रहे देश के युवाओं की संख्या का पता लगाने के लिए कोई विशिष्ट अध्ययन नहीं कराया गया है।

(ख) और (ग) वामपंथी उग्रवाद से प्रभावित क्षेत्रों में रोजगार के अवसर पैदा करने के उद्देश्य से, केन्द्र सरकार राज्य सरकारों के प्रयासों में सहायता पहुंचाती है तथा उनसे वामपंथी उग्रवाद से प्रभावित क्षेत्रों में सड़कों के निर्माण, संचार नेटवर्क के सुदृढ़ीकरण, मोबाइल टावरों की स्थापना, बैंकों, डाकघरों के नेटवर्क में सुधार, स्वास्थ्य एवं शिक्षा की सुविधाओं सहित विभिन्न उपाय किए हैं।

केन्द्र सरकार कौशल विकास एवं उद्यमिता मंत्रालय द्वारा क्रियान्वित की जा रही विकास संबंधी दो योजनाओं अर्थात् "वामपंथी उग्रवाद से प्रभावित 34 जिलों में कौशल विकास" (मार्च, 2011 से मार्च, 2016 तक क्रियान्वित) और "प्रधानमंत्री कौशल विकास योजना" के माध्यम से वामपंथी उग्रवाद से प्रभावित राज्यों में युवाओं के कौशल विकास को बढ़ावा देने तथा रोजगार के अवसर बढ़ाने के लिए भी राज्य सरकारों के प्रयासों में सहायता पहुंचाती है।